

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.NO.3059/2001

Monday, this the 12th day of November, 2001

Hon'ble Shri S.A.T. Rizvi, Member (Admn)

Smt. Fatima Begam wife of late Mirza Kabir Beg
Ex-Group. 'D' employee (Runner Sarai Jodal Line)
in Buland Shahr Postal Division, R/O V & PO
Sarai Chhabila Distt Buland Shahr (UP) Address
for service of notices c/o Shri Sant Lal Advocate
C-21 (B) New Multan Nagar Delhi-56.

..Applicant

(By Advocate: Shri Sant Lal)

Versus

1. The Union of India through the Secretary
Ministry of Communication, Dept. of Posts
Dak Bhawan, New Delhi-1.
2. The Postmaster General, Agra Region
Agra-282001
3. The Superintendent of Post Offices
Buland Shahr Division, Buland Shahr-203001.
...Respondents

O R D E R (ORAL)

The applicant, a widow of the deceased employee (Shri Mirza Kabir Beg) who died in service on 16.4.2001, has come up before this Tribunal with her claim for family pension, DCRG, gratuity, leave encashment etc. She has made as many as three representations in the matter in May and July, 2001 without any response from the respondent-authority.

2. I have heard the learned counsel for the applicant and find that it will be just and proper in the present case to dispose of the OA at this very stage even without issuing notices with a direction to the respondents to consider the aforesaid representations expeditiously and pass a reasoned and a speaking order

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within a period of three months from the date of receipt

(2)

of a copy of this order. The respondent-authority is further directed to take into consideration all the facts and circumstances made by the applicant in the body of the OA at the time of considering her claim for the aforesaid benefits.

3. The present OA is disposed of in the aforesated terms at the admission stage itself. No costs.

4. Registry is directed to send a copy of the OA along with this order to the respondents.



(S.A.T. Rizvi)
Member (A)

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